

FORMB
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

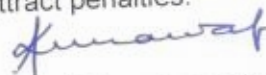
FOR THE ATTENTION OF THE STAKEHOLDERS OF SEAJAAN LOGISTICS PRIVATE LIMITED

Sl.No	PARTICULARS	DETAILS
1.	Name of corporate debtor	Seajaan Logistics Private Limited
2.	Date of incorporation of corporate debtor	17 th September, 2002
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, West Bengal under the Companies Act, 1956
4.	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U63090WB2002PTC095166
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office : 4, Fairlie Place, HMP House, 6 th Floor, Room No. 610, Kolkata- 700001
6.	Date of closure of Insolvency Resolution Process	20 th December, 2019 (Date of Liquidation order)
7.	Liquidation commencement date of corporate debtor	1 st January, 2020 (Softcopy of order received in mail on 1 st January, 2020)
8.	Name and registration number of the insolvency professional acting as liquidator	Pankaj Lunawat IBBI/IPA-001/IP-P00066/2017-2018/10152
9.	Address and e-mail of the liquidator, as registered with the Board	"Everest House", Suite no. 8C, 8 th Floor, 46C, Jawahar Lal Nehru Road, Kolkata - 700071 Email : plunawatca@gmail.com Ph: 9830876705
10.	Address and e-mail to be used for correspondence with the liquidator	"Everest House", Suite no. 8C, 8 th Floor, 46C, Jawahar Lal Nehru Road, Kolkata - 700071 Email : plunawatca@gmail.com Ph: 9830876705
11.	Last date for submission of claims	31 st January, 2020

Notice is hereby given that the Hon'ble National Company Law Tribunal, Kolkata has ordered the commencement of liquidation of M /s. Seajaan Logistics Private Limited on 20th December, 2019. The stake holders of M /s. Seajaan Logistics Private Limited are hereby called upon to submit their claims with proof on or before 31st January, 2020 to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date: 1st January, 2020
Place: Kolkata


Name and Signature of the Liquidator
Pankaj Lunawat